

- (b) if so, by whom;
- (c) what is the amount involved, and
- (d) whether any enquiry has been made?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) to (d) The information is being collected and will be laid on the Table of the Sabha in due course

Refugee Families

2448 Shri Aurobindo Ghosal: Will the Minister of Rehabilitation and Minority Affairs be pleased to state

- (a) whether any refugee family from East Pakistan has been sent outside West Bengal besides Dandakaranya during the period from August, 1958 to July, 1959, and

- (b) if so, how many families and to which places?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) Yes

- (b) 2,144 families were sent to Madhya Pradesh, Uttar Pradesh, Rajasthan and the Andamans

Nangal Fertilizers and Chemicals Ltd

2449 Shri Ajit Singh Sarhadi: Will the Minister of Commerce and Industry be pleased to state

- (a) the cost of construction of the township for accommodating the personnel of the Nangal Fertilizers and Chemicals Ltd, and

- (b) what is its proportion to the total cost of the project?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

- (a) The estimated cost of constructing the township, including water supply, electricity, roads and drainage but excluding the cost of land, is Rs 242 lakhs

- (b) About 85 per cent

M/s Sunder and Kapoor, Delhi

2450. Shri M. Khuda Buksh: Will the Minister of Commerce and Industry be pleased to state

- (a) whether it is a fact that Messrs Sunder and Kapoor, Delhi, were granted an import Licence No 078274/48/CCI, dated the 24th December, 1948 for Rs 12,000 for Photographic chemicals from dollar area,

- (b) whether against the same licence Messrs Sunder & Kapoor, Bombay, established Letter of Credit No 92/1559 for \$1933 through the Chartered Bank of India, Australia and China, Bombay and imported one ton of Hydroquinone,

- (c) if so, under what Import Trade Control Regulations such imports were authorised by the Chief Controller of Imports,

- (d) whether it is also a fact that Messrs Sunder & Kapoor, Bombay, subsequently obtained a quota certificate for themselves against the said imports and imported a quantity of Hydroquinone from France through Messrs Volkart Bros, and

- (e) if so, how the above quota certificate was granted by the Bombay Import Trade Controller on the basis of an earlier unauthorised import?

The Minister of Commerce (Shri Kanungo): (a) and (b) Yes, Sir The merchandise covered by the letter of credit were hydroquinone and sodium sulphide Information regarding quantity of hydroquinone imported against the licence is not available

- (c) Records for the year 1948 have been destroyed and the information asked for is not available

- (d) No quota certificate against the said import of hydroquinone has been issued to the firm by the Joint Chief Controller of Imports, Bombay However, the firm's application received in the current period for establishment of quota on the basis of imports of hydro-quinone, valued at Rs 1,565/- from U.S.A made at

Karachi port, has been rejected on the ground that this is a 'Nil' item.

(e) Does not arise.

गंगानगर में जमीन का विवा जाना

२४५१. श्री प० ला० बाबूबाबू : क्या पुनर्वास तथा अल्पसंख्यक कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) गत वर्ष गंगानगर जिले में कितने एकड़ खेती-योग्य जमीन, जो मुसलमान छोड़ कर पाकिस्तान चले गये हैं, नीलामी के बाद खेती के लिये दी गई :

(ख) उससे सरकार को कितनी आय हुई ; और

(ग) नीलामी में खेती के लिये अस्थाई रूप में जमीन देने के क्या कारण हैं ?

पुनर्वास तथा अल्पसंख्यक-कार्य मंत्री (श्री मेहर चन्ध खन्ना) : (क) मुसलमानों द्वारा छोड़ी हुई भूमि का क्षेत्रफल :

२,४५,७३१ एकड़ ।

खेती योग्य भूमि अलग ब्रांक्डे उपलब्ध नहीं है ।

नीलामी द्वारा पट्टे पर दी गयी भूमि का क्षेत्रफल १०,६६८ एकड़

(ख) ४२,५६८ रुपये ।

(ग) (१) बहुत से शरणार्थियों के भूमि के दावे मौखिक साक्ष्य के आधार पर मंजूर किये गये थे , और

(२) गैर अलाट शुदा भूमि का कुछ भाग सीमा पर वा और जिसे कि पाकिस्तान से प्राप्त जमाबन्दी के अनुसार भूमि के दावेदार लेने को तैयार नहीं थे ।

हाल ही में यह निर्णय किया गया है कि उन शरणार्थियों को भी भूमि अलाट की जावे जिन के भूमि के दावे मौखिक साक्ष्य के आधार पर है । आशा है कि इन लोगों को चालू वित्तीय वर्ष के दौरान में ही शेष खेती योग्य भूमि भी अलाट कर दी जावेगी ।

Dandakaranya Development Authority

2452 Shri Sanganna: Will the Minister of Rehabilitation and Minority Affairs be pleased to state.

(a) whether any roads belonging to the Government of Orissa have been taken over by the Dandakaranya Development Authority for development;

(b) if so, what are those roads; and

(c) what is the cost for the development of those roads?

The Minister of Rehabilitation and Minority Affairs. (Shri Mehr Chand Khanna): (a) to (c). Yes. The stretch of road from Kota to Malkangiri—a distance of 56 miles—has been taken over by the Dandakaranya Development Authority from the Government of Orissa for being upgraded. The estimated cost is Rs 36 lakhs.

In addition, portion of National Highway 43 in Koraput District and the road from Papadhandi to Likma are also to be taken over for being upgraded. A new road from Umar-kote to Erla on the Madhya Pradesh border, is also to be constructed to connect Umarmkote with Amraoti in Madhya Pradesh.

Publicity for Dandakaranya Scheme

2453. Shri Sanganna: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether any provision has been made in the budget of the Dandakaranya Development Project for publicity;

(b) if so, to what extent;

(c) whether any subsidy is given to any local papers; and